

**Central Administrative Tribunal
Madras Bench**

OA 310/00576/2019 & MA 310/00247/2019

Dated Tuesday the 4th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. A. Jayaprakasam
2. P Govindarajan
3. K. Selvaraj
4. M. Revathi
5. P. Sukumar
6. D. Paramasivam
7. A. Chidambaram
8. M. Manickam
9. K. Sangameswaran
10. T.D. Rangaraju
11. A. Sengodan
12. P.M. Chandrasekaran
13. P. Saravanan
14. C. Sadasivam
15. S. Ramanathan
16. D. Jothilingam
17. M. Mani
18. R. Nagarajan
19. R. Selvam
20. D. Ramasamy
21. A. Anbumani
22. V. N. Raguraman
23. V. Prabhu
24. P. Varadharajan
25. K. Ramachandran
26. R. Senthurvelan
27. S. Kanagaraj
28. S. Valli

29. K. Duraimurugan
30. B. Prabhakaran
31. P. Udayarani
32. A. Jayaraman
33. K. Dhanapal
34. A. Arumugam
35. T.N. Sekar
36. R. Chandrasekaran
37. D. Sangeetha
38. S. Sampathkumar
39. R. Arul Prakash
40. G. Raghu
41. C. Srinivasan

... Applicants

By Advocate M/s. P. Rajendran

Vs.

The Union of India represented by the
Senior Superintendent of Post Offices
Salem East Division, Salem 636 001.

... Respondent

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 247/2019 filed by the applicants to join together and file a single OA is allowed.

2. Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the Respondent in Memo No. OA 98/2015 dated the 22.02.2018 of Supdt. of Post Offices, Salem and quash the same and direct the respondents to refrain from applying the New Pension Scheme (New Defined Contribution Pension Scheme) to them but to apply the Old Pension Scheme (Defined Benefit Pension Scheme) and count the service rendered in the post of GDS for the purpose of computing the qualifying service for pension and grant them all consequential benefits and render justice.”

3. The applicants have filed this application against imposing of New Pension Scheme on them eventhough they have entered service prior to the implementation of the New Pension Scheme. Counsel for the applicant submitted that the question of law in this case is similar to the matter in SLPs No. 16767/2016 and 18460/2015 pending before the Hon'ble Supreme Court. According to the applicant the law will be finally settled by the Hon'ble Supreme Court in the above matter. According to him he is ready and willing to wait till the question of law is decided by the Hon'ble Supreme Court and his case also will be considered in the light of law laid down by Hon'ble Supreme Court. He has no objection in disposing of the OA subject to the outcome of the above SLPs pending before the

Hon'ble Supreme Court.

4. In the result the OA is disposed of with direction to the respondents to consider the representation of the applicant in the light of the order passed by the Hon'ble Supreme Court in SLPs No. 16767/2016 and 18460/2015. The memo filed in this regard by the applicant is taken on record.

5. OA is disposed of accordingly.

(T. Jacob)
Member(A)
AS

04.06.2019

(P. Madhavan)
Member (J)